

The Grant-in-aid to the Tripura University Rules, 1997

TRIPURA



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Government of Tripura
Education Department
(Higher Education)

No. F. 2 (450-71)-DHE/93 (V-1)

Dated, Agartala, the 13th January, 1997.

NOTIFICATION

The Governor of Tripura has been pleased to make the following rules to regulate Grant-in-aid to the Tripura University namely :—

1. (i) These rules may be called the Grant-in-aid to the Tripura University Rules, 1997.
- (ii) They shall come into force on and from the date of their publication in the official Gazette.
2. In these rules, unless the context otherwise require :—
 - (a) "Director" means the Director of Higher Education, Tripura.
 - (b) "Department" means the Education Department, Govt. of Tripura.
 - (c) "Form" means form appended to these rules.
 - (d) "Financial Year" means the year ending on the 31st day of March,
 - (e) "Government" means the Government of Tripura.
 - (f) "Grant" means the Grant-in-aid.
 - (g) "University" means the Tripura University.
 - (h) "U.G.C." means the University Grants Commission.

3. NON-RECURRING GRANT-IN-AID

The University shall be paid a non-recurring grant-in-aid from the consolidated fund of the State on the non-recurring expenditure, which shall be limited to the matching share of the State Government only on those item of expenditure for which the U.G.C. provides grants and as per their norms the State Government is required to make a matching grant.

Such item may include :—

- i) Construction and repair of buildings, upkeeping boundary development of campus.
- ii) Development of play field and sports complex.
- iii) Purchase of scientific equipments, computers etc.
- iv) Purchase of Audio Visual equipments
- v) Purchase of books and journals and Library equipments.
- vi) Purchase of office equipments.
- vii) Purchase of any other essential items not mentioned in (i) to (vi).
- viii) Special Electrical installations.
- ix) Purchase of vehicles.

4. RECURRING GRANT-IN-AID

The University shall be paid every year a grant-in-aid from the consolidated fund of the State to meet the recurring expenditure of the University and such amount of grant-in-aid shall be calculated in the following manner :—

- i) Pay and allowances payable to approved teaching and non-teaching staff of the University on 100% funding basis.
- ii) University contribution in full to contributory Provident Fund Accounts of the approved teaching and non-teaching staff.
- iii) Honorarium and O.T. Allow., if any as per approved scale.
- iv) Expenditure of the following charges, namely :—
 - a) Purchase of furniture
 - b) Printing and Stationeries.
 - c) Electric charges.
 - d) Postage.
 - e) Telephone Bill.

- f) Liveries to Group 'D' employees,
- g) T.A. and local conveyance,
- h) Minor repair and maintenance of furniture equipments motor vehicle etc.
- i) Meeting and conference and convocation.
- j) Prize and medals.
- k) Audit fees,
- l) Advertising cost,
- m) P. O. Oil,
- n) Remuneration to paper setters, examiners and moderator etc.
- o) Fee for membership of All India University/ Association of common wealth Universities,
- p) Students' excursion
- q) Students activities,
- r) Hiring charge of vehicles,
- s) Personal research grant.
- t) Sparts
- u) Maintenance of Laboratories.
- v) Pensionary benefits
- w) L. T. C. for employees, Academic T. A. for teachers,
- x) T. A. etc/Medical re-imbursment/Ex-gratia/ Loans & Advances/ Stipends & Scholarships.
- y) Other essential contingent items not mentioned in (a) to (x) such as Municipal Taxes, Land Revenue, Water Taxes etc.

5. WHILE determining the admissibility of actual amount of grant the following income of the University shall be deducted from the total amount of recurring and non-recurring grants calculated under rule 3 and 4 namely :

- i) Income from fees, fines from all sources.
- ii) Interest earned from general fund of the University.
- iii) Sale proceeds of published materials used and old materials.
- iv) Income from any other sources.

6. (i) Every order sanctioning a grant shall indicate whether it is recurring in nature and specified clearly the object for which it is given and the general and special conditions, if any attached to the grant.

- (2) If the non-recurring grant is given for specify the time limit within which the grant or each instalment of it has to be spent
7. If recurring grants are sanctioned for the same purpose a certificate to the effect that the un-spent balance of the previous grant has either been surrendered to the Government or has been taken into account while sanctioning subsequent grants shall be incorporated in the sanction letter in such cases.
8. The sanctioning authority may prescribe conditions regarding quantum and periodicity for release of grants in instalments in consultation with the Finance Department.

9. MODE OF PAYMENT

The Annual Budget of the University showing the receipt and expenditure of the University on different accounts for a financial year shall be prepared in conformity with these rules and shall be submitted to the Government for approval at least four months before the beginning of such financial year in the form as may be specified by the Government. A statement of accounts of the University of the proceeding financial year approved by the University authorities must accompany the annual budget proposal.

10. **CONDITION OF GRANT:** Notwithstanding any contained in these rules —

- (i) Payment of grant shall be subject to maintenance of satisfactory discipline and acceptable standards of academic efficiency and such other conditions as may be laid down from time to time by the Government.
- (ii) Grant shall be utilised for the purpose for which it has been sanctioned and utilisation certificate shall be submitted as per proforma annexed to these rules within the time specified by the Education Department in the sanctioning Memo.

11. **INSPECTION**

The book of account shall be open at all times for the inspection of the Govt./Director and/or any person authorised by them in writing in that behalf:

AUDIT & ACCOUNTS,

12. (i) The University shall maintain Subsidiary Accounts of the Government grant and furnish to the department a set of audited statement of accounts. These audited statement of accounts shall also be furnished after utilisation of grant or whenever called for.

(ii) The University shall also keep such books of accounts or other books which are required by the Govt. to be maintained for proper utilisation of the grant and shall enter therein the usual accounts which shall be subjected to such audit as the State Govt. may direct,

**CERTIFICATE
OF UTILISA-
TION.**

13. A certificate of actual utilisation of the grants sanctioned, for the purpose for which it was given, shall be submitted by the University in respect of non-recurring grants within 6 (six) months of the closure of the financial year.

14. RELEASE OF GRANT.

Release of grant shall be subject to production of utilisation certificate of earlier grants, if any.

15. SUSPENSION & WITHDRAWAL OF GRANTS :—

Grants may be suspended or withdrawn at any time by the State Govt. for violation of the condition of their rules or for gross misutilisation of the grant or for any other compelling reasons to be recorded in writing.

**PERFORMAN-
CE-CUM-ACH-
IVEMENT
REPORT.**

16. The University shall submit the performance-cum-achievement reports soon after the financial year within such time as may be specified by the Government.

REVIEW

17. (i) A review of the performance of the University in respect of grants may be undertaken by the sanctioning authority once in 3 years.

(ii) Leading non officials interested in the object of particular grant may be associated with the review.

18. REMOVAL OF DIFFICULTIES.

If any difficulty arises in giving effect to any provision of these rules, the State Govt. may by any order or do anything which appear to be necessary to remove the difficulty.

By order of the Governor,

A. B. Deb Barma

Joint Secretary to the
Government of Tripura.